

DIVISION BENCH

ITEM NO.111

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA NO.196/2022 & IA NO.171/2024 IN CP (IB) No.9/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 3rd July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	BANK OF BARODA V/S BHARAT RAJ PUNJ (PERSONAL GURANTOR OF M/S LEEL ELECTRICALS LTD.)
UNDER SECTION	95 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Mohit Nandwani, Adv. : *For the Resolution Professional*

Ms. Madhumita Bhattacharjee, Adv. : *For the Personal Guarantor/
Res. in IA No.196/2022,
& Applicant in I.A. No.171/2024*

ORDER

Ld. Counsels representing the parties are present through VC.

IA NO.171/2024

- 1.** This application has been filed by the Personal Guarantor seeking replacement of the present RP, in which the reply has already been filed by the RP, and thereafter the time was granted to the Applicant to file the rejoinder within a period of three weeks. The observations in this context have also been made in the order dated 20.05.2024 passed by this Adjudicating Authority *vide* para nos.1 and 2, which is reproduced as under:-

- 1. This application has been filed U/s 98 of the Code seeking directions to be issued for change of the RP on the alleged grounds stated therein. The reply to this application has been filed with advance copy already supplied to the other side.*
- 2. The Ld. Counsel representing the Applicant/ Personal Guarantor seeks and is granted three weeks time to file rejoinder thereto.*

-Sd-

-Sd-

2. It is stated by the Registry that the said reply filed by the RP is under defect and the defect is yet to be removed.
3. Ld. Counsel representing the RP seeks time to ensure that the defect is removed and the said reply is taken on record.
4. Ld. Counsel representing the Personal Guarantor states that due to inadvertence, the rejoinder could not be filed within the stipulated period, however the same has been filed on e-portal only yesterday. The advance copy of the rejoinder has also been supplied to the other side.
5. The said rejoinder is under scrutiny, as stated by the Registry.
6. Let the matter be adjourned for further hearing on 19th July, 2024, and to ensure that the rejoinder also comes on record.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

3rd July, 2024

Kavya Prakash Srivastava
(Stenographer)